

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 3580
TO BE ANSWERED ON 22.03.2023**

DELAYS IN EXECUTION OF PROJECTS

**3580. SHRI PASUNOORI DAYAKAR:
SHRI VENKATESH NETHA BORLAKUNTA:
SHRIMATI KAVITHA MALOTHU:
DR. G. RANJITH REDDY:**

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether there are delays in execution of projects recommended under MPLADS, if so, the details thereof;**
- (b) whether there is inordinate delay at the District Collector Office;**
- (c) if so, whether the Ministry considers giving timelines for execution of works after recommendation has been made by an MP; and**
- (d) if not, the reasons therefor?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS [RAO INDERJIT SINGH]

(a) to (d) Under the MPLAD Scheme, Hon'ble Members of Parliament (MPs) send their recommendations of development works directly to their respective Nodal District Authorities and same are implemented by the District Authorities in accordance with the administrative, financial and technical rules of the concerned State/UT Governments and in accordance with the Guidelines on MPLADS.

Para-3.12 of the extant MPLADS Guidelines stipulates that all recommended eligible works should be sanctioned within 75 days from

the date of receipt of the recommendation, after completing all formalities. The District Authority shall, however, inform MPs regarding rejection, if any, within 45 days from the date of receipt of recommendations, with reasons thereof.

Para-4.10.1 of the Guidelines provides that the work of MPLADS shall be completed within 18 months from the date of demitting office in case of Rajya Sabha MPs or dissolution of the Lok Sabha.

Para-3.13 of the MPLADS Guidelines also stipulates that the sanction letter/order shall stipulate a time limit for completion of the work to the Implementation Agency. The time limit for completion of the works should generally not exceed one year. In exceptional cases, where the implementation time exceeds one-year, specific reasons for the same shall be incorporated in the sanction letter/order.
